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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

C.P.No.119/96
in
O.A.No.1796/91

New Delhi this is 25th day of July 1996
Hon'ble Mr A.V. Haridasan, Vice Chairman(J)
Hon'ble Mr K. Muthukumar, Member(A)

Shri Rakesh Kumar Tyagi,
S/o Shri Daya Ram Tyagi,
R/o House No.D-13,
Gali No.2,
Khajoorikhas,
Delhi-110094.
(By advocate: Sh. R.K. Singh)

...Petitioner

VERSUS

1. Mr.Nikhil Kumar,
Commissioner of Police(Delhi Police),
Police Head Quarter,
I.P. Estate,
New Delhi-110002
2. Shri D.T. Barde,
Deputy Commissioner of Police,
1st Battalion, D.A.P,
Kingsway Camp,
Delhi.
(By advocate: Sh.Girish Kathpalia)

...Respondents

ORDER(ORAL)

Hon'ble Mr A.V. Haridasan, Vice Chairman(J)

This CP has arisen out of the order
dated 2.11.95 in OA 1796/91 alleging that the
directions contained in the order have been
totally ignored by the respondents and, therefore,
they are liable to be proceeded under contempt
of court.

2. The respondents have today filed a reply
in which they have stated that the applicant was

reinstated, the disciplinary proceedings was resumed and orders for making payment of subsistence allowance were issued by the competent authority within time. But the actual payment was delayed for want of funds. It has also been stated that the entire arrears of subsistence allowance has since been paid to the petitioner. This is not refuted by the learned counsel for the petitioner. As the respondents have taken prompt action towards implementing the directions contained in the order of the Tribunal, we do not consider it necessary to proceed further with the matter. The CP is, therefore, dismissed. Notice on CP discharged. There is no order as to costs.


(K. NUTHUKUMAR)
Member(A)


(A.V. HARIDASAN)
Vice Chairman(J)

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